



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1884/2021

This the 7th September, 2021

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Vipin Singh
Roll No. 2407006684,
S/o Sh. Balveer Singh,
R/o Banpur Deorentha,
Agra, Uttar Pradesh-283122.

...Applicant

(By Advocate: Ms. Ayushi Bansal)

VERSUS

1. Delhi Police
Through its Commissioner,
Office of the Commissioner of Police,
Police Headquarters
Jai Singh Road, New Delhi- 110001
E-mail ID: delpol.service@delhipolice.gov.in
2. Deputy Commissioner of Police,
(Recruitment Cell)
New Police Lines, Delhi
3. Staff Selection Commission
Through its Chairman
Block No. 12, CGO Complex
Lodhi Road, New Delhi- 110003

...Respondents

(By Advocate: Sh. H.A. Khan for R-1 & 2
Sh. Subhash Gosain for R-3)



ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Brief facts leading to the present OA filed under Section 19 of Administrative Tribunals Act, 1985, are that though the applicant has qualified in the relevant selection process, he could not produce a valid driving licence on the date of Physical Endurance & Measurement Test (PE&MT) in view of prevalent situation on account of Covid-19 pandemic.

2. Learned counsel for the applicant submits that there has been delay in producing the relevant driving licence has been beyond the control of the applicant and that too delay has only for 18 days. She further adds that the selection process was still on. In the facts and circumstances, the applicant prayed for the following reliefs:-

“(i) Allow the present Original application, quashing and setting aside the impugned condition imposed by way of the Notice dated 01.08.2020 as well as Standing Order No. 212 of 2020 dated 11.03.2020 to the extent that they fail to create exception/s for the case such as the Applicant’s to factor in the circumstances beyond control of any candidature; and

(ii) Direct the Respondents to allow the Applicant to participate in the subsequent stages of selection process i.e. Medical Examination and Document Verification and issue letter of appointment to the Applicant as Constable (Executive) in Delhi Police, subject to him being declared qualified in those stages;

(iii) Direct the Respondents to pay the costs of the present litigation; and

(iv) Pass such other order or orders as are deemed fit and proper in the facts and circumstances of the case.”

3. Learned counsel for the applicant argues that for redressal of the grievances of the applicant, the applicant has preferred a representation



dated 12.07.2021 (Annexure A/10) to the respondent no. 2. However, the said representation is still pending consideration by the respondents.

4. Issue notice. Sh. H.A. Khan, learned counsel for Respondent No. 1 & 2 and Sh. Subhash Gosain, learned counsel for Respondent No. 3, appear on advance service and accept notice.

5. In the facts and circumstances, we are of considered view that if the present OA is disposed of, at this very stage, with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same by passing a reasoned and speaking order in a time bound manner, no prejudice is likely to be caused to the respondents.

6. In view of aforesaid, without going into the merit, the present OA is disposed of with direction to the respondents no. 1 & 2 to consider the applicant's aforesaid pending representation dated 12.07.2021 (Annexure A/10) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and preferably within six weeks of receipt of a copy of this order.

7. OA is disposed of in the aforesaid terms. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)